

J-14

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 6355 of 2012


Pooja and ors. Appellants
V/s
Mubin and ors. Respondents

1. Mubin (since deceased) s/o Rakhmudin s/o Yakub Khan **through his LR's :-**
 - 1a. Rakhmudin s/o Yakub Khan,
 - 1b. Anjuman w/o Rakhmudin,
 - 1c. Jarina wd/o Mubin (since deceased) s/o Rakhmudin,**All residents of Village Sudaka, P.S. Nuh, Tehsil Nuh, District Mewat.** (Driver of offending truck No. HR-27J-0608).
2. Saheed s/o Nayab **R/o Village Bima Pahri, P.S. Ferozpur Zirka, Ferozpur Alwar road, District Mewat.** (Owner of offending Truck No. HR-27J-0608).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **25.04.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
07th March 2019.


Superintendent (Judl.),
For Registrar (Judicial)


7/3/19

